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WP-35160-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE DWARKA DHISH BANSAL ON THE 7th OF OCTOBER, 2025

WRIT PETITION No. 35160 of 2025

ROHIT PATHAK

Versus

THE BAR COUNCIL OF INDIA AND OTHERS

Appearance:

Petitioner-Rohit Pathak is present in person.

Shri Aditya Veer Singh - Advocate for respondent no.1.

Shri H.S. Pateriya - Advocate for the respondent no.2.

<u>ORDER</u>

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for the respondent 2/State Bar Council submits that the transfer application of the petitioner has been accepted and the name of the petitioner has been entered in the roll of the State Bar Council without charging any fee. He submits that in view of specific provision of Section 18(1) of the Advocates Act, 1961, which inter alia provides that the Bar Council of India shall direct that the name of such a person shall, without payment of any fee, be removed from the roll of first mentioned State Bar Council and entered in the roll of other State Bar Council, No fee shall be charged by the State Bar Council in case of such transfer application are received after due approval from the Bar Council of India.



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2. The statement is taken on record and the petition is accordingly **disposed of** in the above terms.

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(SANJEEV SACHDEVA) CHIEF JUSTICE (DWARKA DHISH BANSAL) JUDGE

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